FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ALSTRONG ACP MANUFACTURING INDIA PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Alstrong ACP Manufacturing India Private Limited
2.	Date of incorporation of corporate debtor	05th October, 2007
3.	Authority under which corporate debtor is incorporated /registered	The Companies Act, 1956 with Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U27203DL2007PTC169060
5.	Address of the registered office and principal office (if any) ofcorporate debtor	F-35/4, Ground Floor, Okhla Industrial Area, Phase-II, South Delhi-110020
6.	Date of closure of Insolvency Resolution Process	04th July, 2024
7.	Liquidation commencement date of corporate debtor	04th July, 2024 (Order of Replacement of Liquidator received on 03.08.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	**Name:** Sumit Sharma **Registration No.:** IBBI/IPA-001/IP-P-02323/2020-2021/13513
9.	Address and e-mail of the liquidator, as registered with the Board	**Address:** C-3/69 A, Keshav Puram, North West, National Capital Territory of Delhi - 110035 **Email ID:** mail@sumitsharma.in
10.	Address and e-mail to be used for correspondence with the liquidator	**Communication Address: 109, First Floor, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi – 110001** **Email ID: liquidation.alstrong@gmail.com**
11.	Last date for submission of claims	02nd September, 2024

Notice is hereby given that the National Company Law Tribunal New Delhi Court III has ordered the commencement of liquidation of the **Alstrong ACP Manufacturing India Private Limited** on **04th July, 2024.**

The stakeholders of **Alstrong ACP Manufacturing India Private Limited** are hereby called upon to submit their claims with proof on or before **02nd September, 2024**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sumit Sharma
Liquidator
IBBI/IPA-001/IP-P-02323/2020-2021/13513
AFA No AA1/13513/02/300625/107006 **Valid till 30th June, 2025**

Date:07th August, 2024
Place: New Delhi

SHIVALIK BIMETAL CONTROLS LIMITED

Regd. Office: 16-18, New Electronics Complex
Chambaghat, District Solan (Himachal Pradesh)-173213 CIN : L27101HP1984PLC005862

EXTRACT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2024

(₹ in lakhs, except EPS)

Sl. No.	Particulars	Standalone			Consolidated		
		Quarter Ended 30.06.2024	Year Ended 31.03.2024	Quarter Ended 30.06.2023	Quarter Ended 30.06.2024	Year Ended 31.03.2024	Quarter Ended 30.06.2023
		Unaudited	Audited	Unaudited	Unaudited	Audited	Unaudited
1	Total Income from operations	10,986.40	46,979.80	11,441.27	12,883.88	52,805.30	12,861.88
2	Net Profit for the period (before Tax, Exceptional and / or Extraordinary items)	2,175.16	10,828.62	2,677.22	2,352.25	11,175.45	2,791.79
3	Net Profit for the period before Tax (after Exceptional and / or Extraordinary items)	2,175.16	10,828.62	2,677.22	2,352.25	11,175.45	2,791.79
4	Net Profit for the period after Tax (after Exceptional and / or Extraordinary items)	1,630.45	8,113.38	2,023.05	1,782.12	8,426.54	2,128.14
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	1,630.45	8,097.06	2,023.05	1,782.12	8,407.22	2,128.14
6	Equity share capital (Face Value of the Share ₹ 2/- Each)	1,152.08	1,152.08	1,152.08	1,152.08	1,152.08	1,152.08
7	Other Equity (excluding Revaluation Reserves) as per audited balance sheet of previous year	-	31,639.41	-	-	32,998.52	-
8	Earnings Per Share (Face value of the share ₹ 2/- each) (not annualised)						
	a) Basic	2.83	14.06	3.51	3.09	14.59	3.69
	b) Diluted	2.83	14.06	3.51	3.09	14.59	3.69

NOTES:

1. The above is an extract of the detailed format of Unaudited Financial Results for the quarter ended 30th June, 2024 filed with the Stock Exchange under Regulation- 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Unaudited Financial Results for the quarter ended 30th June, 2024 are available on the websites of the Stock Exchanges **(www.bseindia.com and www.nseindia.com)** and the company's website **(www.shivalikbimetals.com).**
2. The above financial results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meeting(s) held on 06th August, 2024. The Statutory Auditors of the Company have carried out the limited review of the results and have expressed an unmodified report thereon.

For and on Behalf of Board of Directors
Sd/
(N. S. Ghumman)
Managing Director
DIN : 00002052

Place : New Delhi
Dated : 06.08.2024

KEI INDUSTRIES LIMITED

(CIN: L74899DL1992PLC051527**)**
Regd. Office: D-90, Okhla Industrial Area, Phase-1, New Delhi- 110020
Phone: +91-11-26818840/26818642
Web: www.kei-ind.com, **E-mail Id:** cs@kei-ind.com

NOTICE

Notice is hereby given that the following Share Certificate issued by the Company is reported to be lost/misplaced and the registered shareholder thereof has applied to the Company/RTA for issue of duplicate share certificate.

Sr. No.	Folio No.	Certificate No.	Distinctive Nos.	Name of the Shareholder	No. of Shares
1	0005147	00000744	000644851-000645350	Seema Aggarwal	500

The public is hereby warned against purchasing and dealing in any way with the above share certificate. Any person(s) who has/have any claim(s) with the Company in respect of said share certificate should lodge such claim(s) at its registered office at the address given within fifteen days of publication of this notice, after which no claim(s) will be entertained and the Company will proceed to issue duplicate share certificate.

For KEI Industries Limited
Sd/-
Kishore Kunal
VP (Corporate Finance) and Company Secretary

Place: New Delhi
Date: 06.08.2024

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road,Sewri (West), Mumbai 400015. Maharashtra. CIN No.: U65922MH2005PLC272501

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Vastu Housing Finance Corporation Limited the same shall be referred herein after as Vastu Housing Finance Corporation Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.
It is hereby informed to General public that we are going to conduct public E-Auction through website https://sarfaesi.auctiontiger.net

S N	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2) & Date of Physical Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
1	LP0000000051746 Awadh Tiwary (Borrower), Khushboo Devi (Co-Borrower)	Demand Notice Date 14-Oct-2021 & Amt Rs. 637016 as on 30-Sep-2021 + Interest Cost etc. & 3-Mar-2022	Property bearing no A-213 Khasra no 875 gali no 2 ground floor without roof rights rajiv Mohalla 15ft gali mandawali Fazalpur Delhi NCR 110092	Rs.634118 /- Rs.63412 /-	22-Aug-24 Timings 11:00 AM to 4:00 PM , 21-Aug-24 up to 5:00 PM., 16-Aug-24

1. All Interested participants / bidders are requested to visit the website https://sarfaesi.auctiontiger.net . For details, help, procedure and online training on e-auction, prospective bidders may contact M/S e-Procurement Technologies Pvt. Ltd. (Auctiontiger); Address : Head Office: B-705, Wall Street II, Opp. Orient Club, Near Gujrat College, Ellis Bridge, Ahmedabad – 380 006 Gujrat (India).Contact Person : Mr. Ram Sharma Contact number: 8000023297/9265562818/9265562821/079-6813 6842/6869. email id : ramprasad@auctiontiger.net , support@auctiontiger.net
2. For further details on terms and conditions please visit https://sarfaesi.auctiontiger.net to take part in e-auction.
3. For more details about the property kindly contact to Authorized officer KAPASHERA - Akram Khan Contact no. 6264247441

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002

Date : 07.08.2024
Place : KAPASHERA

Authorised officer
Vastu Housing Finance Corporation Ltd

ICICI Bank

Branch Office: ICICI Bank Ltd, Shop No 6,8- 13,Ground Floor, Shanta Tower, Sanjay Place, Agra-282002

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See proviso to Rule 8(6)]
Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price / Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Akash Transport Company (Borrower) Ajay Vir Singh(Co- Borrower) Guarantor, Mortgagor), Gajendri Singh (Guarantor) A/c No- 105005500052, 156805500068	Plot No. 31, Khasra No. 335 Minjumla Raja Mahendra Pratap Nagar, Bodla Bichpuri Road, Agra UP. Area: 1800 Sq.ft. Property Type: Residential Plot	Rs 22,27,119/- as on July 02, 2024	Rs. 17,60,000/- / Rs. 1,76,000/-	August 21, 2024 from 12:00 Noon to 02:00 PM	August 29, 2024 from 11:00 AM 12:00 Noon

The online auction will be conducted on the website URL Link-http: www.bankeauctions.com of our auction agency M/s C1 India Private Limited The Mortgagors/ Noticees are given a last chance to pay the total dues with further interest by August 28,2024 before 05:00 P.M else the secured asset(s) will be sold as per schedule.
The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd, Shop No 6,8- 13,Ground Floor , Shanta Tower, Sanjay Place, Agra- 282002 on or before August 28,2024 before 05:00 P.M Thereafter, they have to submit their offer through the website mentioned above on or before August 28,2024 before 05:00 P.M along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Ltd, Shop No 6,8- 13,Ground Floor, Shanta Tower, Sanjay Place, Agra-282002 on or before August 28,2024 before 05:00 P.M Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of 'ICICI Bank Limited' payable at "Agra".
For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 9372730494/8584874809
Please note that the Marketing agencies 1.M/s NexXen Solutions Private Limited 2. Augeo Asset Management Pvt Ltd 3. Hecta Proptech Pvt Ltd. have also been engaged for facilitating the sale of this property.
The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons.
For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p4s

Date : August 07, 2024
Place: Agra

Authorized Officer
ICICI Bank Limited

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-H FL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) mad with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower dears the dues of the **"IIFL HFL"** together with all costs. charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower(s) / Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Narendra Kumar Mrs. Chandramukhee Narendra, Mr. Santosh Kumar Kuntey **Prospect No. 783411**	All that piece and parcel of Unit built at Ground Floor of Plot No. 4, Situated at Khasra No. 51, Mauja Ajampur by the name of Kishan Vatika, Tehsil & District Mathura, Uttar Pradesh, India, 281001 Area Admeasuring (in Sq. Ft.): Property Type: Super_ Built_Up_Area, Carpet_Area, Land_Area Property Area: 736.90, 626.37, 696.00	₹ 951578.00/- (Rupees Nine Lakh Fifty One Thousand Five Hundred and Seventy Eight Only)	09-Apr-2024	02-Aug-2024

For, further details please contact to Authorisd Officer at **Branch Office** : Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi **or Corporate Office :** IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place : DELHI | Date : 07.08.2024 **Sd/-, Authorised Officer, For IIFL Home Finance Limited**

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ALSTRONG ACP MANUFACTURING INDIA PRIVATE LIMITED

S. No.	Particulars	Details
1.	Name of corporate debtor	**Alstrong ACP Manufacturing India Private Limited**
2.	Date of incorporation of corporate debtor	05th October, 2007
3.	Authority under which corporate debtor is incorporated /registered	The Companies Act, 1956 with Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27203DL2007PTC169060
5.	Address of the registered office and principal office (if any) of corporate debtor	F-35/4, Ground Floor, Okhla Industrial Area, Phase-II, South Delhi-110020
6.	Date of closure of Insolvency Resolution Process	04th July, 2024
7.	Liquidation commencement date of corporate debtor	04th July, 2024 (Order of Replacement of Liquidator received on 03.08.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	**Name: Sumit Sharma** **Registration No.:** IBBI/IPA-001/IP-P-02323/2020-2021/13513
9.	Address and e-mail of the liquidator, as registered with the Board	Address: C-3/69 A, Keshav Puram, North West, National Capital Territory of Delhi - 110035 Email ID: mail@sumitsharma.in
10.	Address and e-mail to be used for correspondence with the liquidator	Communication Address: 109, First Floor, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi – 110001 Email ID: liquidation.alstrong@gmail.com
11.	Last date for submission of claims	02nd September, 2024

Notice is hereby given that the National Company Law Tribunal New Delhi Court III has ordered the commencement of liquidation of the Alstrong ACP Manufacturing India Private Limited on 04th July, 2024.
The stakeholders of Alstrong ACP Manufacturing India Private Limited are hereby called upon to submit their claims with proof on or before 02nd September, 2024, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

Sumit Sharma
Liquidator
IBBI/IPA-001/IP-P-02323/2020-2021/13513
AFA No AA1/13513/02/300625/107006 Valid till 30th June, 2025

Date:07th August, 2024
Place: New Delhi

pnb Housing Finance Limited

Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Phones:- 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com
Haridwar Branch:- Ist Floor, Arya Nagar, Jwalapur, Haridwar-249407, Uttarakhand

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd, for the amount and interest thereon as per loan agreement.
The borrowers' attention is invited to provisions of Sub-section (8) of Section13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Loan Account No	Name of the Borrower/Co-Borrower/Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description of the Property/ies Mortgaged
1.	HOU/HW R/0621/88 7578, B.O:. Haridwar	Mr. Chitrasen Singh (Borrower) & Mrs. Shyama(Co-borrower)	15.04.2024	**Rs. 15,47,294.19/** (Rupees Fifteen Lakh Forty Seven Thousand Two Hundred Ninety Four and Nineteen Paise only) **as on 15-04-2024**	05.08.2024 (Physical Possession)	All That Property Bearing Khasra No.1369, Part of Residential Plot No.60, Situated at Shiv Ganga Colony, Village Salempur Mehdood 2, Measuring Area 595 Sq.ft, Pargana Roorkee, Tehsil And Distt Haridwar, Uttarakhand, India. Bounded as: East-Part of Plot No.60, Side Measuring 35 Ft., West-House No. 59 of Naresh Sharma, Side Measuring 35 Ft. North-Chak Road 11 Ft Wide, Side Measuring 17 Ft. South-19 Ft Wide Road, Side Measuring 17 Ft

Place: Haridwar, Dated: 05-08-2024 **Authorized Officer (M/s PNB Housing Finance Ltd.)**

IFL HOUSING FINANCE

IFL GOLD LOAN(A UNIT OF IFL HOUSING FINANCE LTD) I GOLD AUCTION NOTICE I
Regd off:- D-16 First Floor, Prashant vihar, Delhi-110085 I CIN- U65910DL2015PLC285284

The borrowers in specific and the public in general are hereby notified that the public auction of gold ornaments pledged in the below accounts is proposed to be conducted at regd office on 28-08-2024 from 02.00pm onwards on which customers failed to make payment.

Adarsh Nagar Branch – Loan No. ASN10090000025154, ASN10090000031284, ASN10090000032508, ASN10090000035618, ASN10090000037030, ASN10090000037922, ASN10090000038420, ASN10090000040735, ASN10090000041967, ASN10090000042021, ASN10090000042118, ASN10090000041086, ASN10090000042295, ASN10090000041737, ASN10090000042287, ASN10090000026999, ASN10090000027776, ASN10090000028499, ASN10090000030525 , ASN10090000031851, ASN10090000035312, ASN10090000035434, ASN10090000038229, ASN10090000039768, ASN260000019830, ASN10750000041279, ASN10090000041394, ASN10090000041681, ASN10750000041125, ASN10090000041010, ASN10090000040659, ASN10090000040639, ASN10090000040851, ASN10090000040726, ASN10010000025666, ASN10090000023914, ASN10090000023925, ASN10090000025792, ASN10090000025414. **Adhyapak Nagar Branch** – Loan No: ADN10010000035825, ADN10050000026892, ADN10090000031946, ADN10090000035908, ADN10090000037601, ADN10010000041852, ADN10750000041176, ADN10090000041646, ADN10090000042210, ADN10010000042422, ADN10010000039095, ADN10090000027838, ADN10090000028522, ADN10010000042217, ADN10090000042533, ADN10090000025623, ADN10090000023893, ADN10090000024846, ADN10090000025182, **Budh Vihar Branch** - Loan No.: BDV10090000032481, BDV10090000041874, BDV10090000041772, BDV10090000042243, BDV10010000041908, BDV10090000041294, BDV10090000041827. **Dilshad Garden Branch** - Loan No. DSG10090000029485, DSG260000034700, DSG10090000042054 , DSG10010000041912, DSG10010000025983, DSG10050000026090, DSG10090000037546, DSG10090000037732, DSG10010000041185, DSG10010000041318, DSG10090000042465, DSG10010000040791, DSG10090000041738 , DSG10090000042145, DSG10090000024354, **Delhi-Subzi mandi** - Loan no.: SBM10090000026868, SBM10750000042375, SBM260000041075, SBM10090000041047, SBM260000042437, SBM10090000040836, SBM260000041533, SBM10090000031963, SBM10090000034410, SBM10090000036868, SBM10090000038008, SBM260000041727, SBM10090000041905, SBM10090000041601 , SBM10090000041229, SBM10090000042316, SBM10020000025080, SBM10090000024758, SBM10090000025035, **Karawal Nagar Branch** - Loan No. KWN10010000032052, KWN10030000039774, KWN10090000029627, KWN10090000030982, KWN10090000034584, KWN10090000035072, KWN10750000041215, KWN10090000042026 , KWN10090000040897, KWN10090000041854, KWN10090000040758, KWN10090000042037, KWN10090000030592, KWN10090000031429, KWN10090000033212, KWN10090000034894, KWN10090000037808, KWN10020000042008 , KWN10750000042082, KWN10020000041991, KWN10090000040841, KWN10090000041410, KWN10090000041651, KWN10010000023449, KWN10010000024728, KWN10020000025879, KWN10010000023334, KWN10010000024298 , KWN10010000025872, KWN10090000025232, KWN260000020583. **Najafghar Branch** - Loan no- NJF10060000038641, NJF10090000028164, NJF10090000034257, NJF10090000035098, NJF10090000042331, NJF10050000036728, NJF10090000033518, NJF10060000042219 , NJF10090000040999, NJF10060000042088, NJF10090000042435, **Kartar Nagar Branch** - Loan no: , KTN10090000032498, KTN10090000032667, KTN10090000033816, KTN10090000035409, KTN10090000037220, KTN10090000040932, KTN10090000042286, KTN10090000042110, KTN10090000041582, KTN10090000040583, KTN10090000029496, KTN260000020100, KTN260000033680, KTN10090000042542, KTN10090000041008, KTN10090000040487, KTN10090000041600, KTN10090000041011, KTN10090000022576, KTN260000019103, KTN10010000024967. **Narela Branch** - Loan no- NRL10050000033606 , NRL10090000024686, NRL10090000041096, NRL10090000040939, NRL10090000041982, NRL10750000041780, NRL10090000041407, NRL10060000042518, NRL10030000037612, NRL10050000032783, NRL10050000037836, NRL10090000034822, NRL10090000041485, NRL10060000042307, NRL10030000040763, NRL10090000041732, NRL10090000042105, NRL10050000025001, **Khajuri Khas Branch** - Loan No.: , KJK10090000030804, KJK10090000038619, KJK10090000042011, KJK10090000040718, KJK10090000040497, KJK10090000040636 , KJK10110000041604, KJK10090000041461, KJK10090000028261, KJK10090000030159, KJK10090000032520, KJK10090000042474, KJK10090000041848, KJK10020000040577, KJK10090000041114, KJK10090000040618 , KJK10090000041170, KJK260000042496, KJK10010000023826, **Delhi HO** - Loan No.: DHO10020000024296, DHO10030000024536 , DHO10030000024706, **Mayur Vihar Branch** - Loan MV110090000026421, MV110090000041612, MV110090000041620, MV110090000041809, MV110090000037370, MV260000019682, MV110090000041456, MV110010000042023, MV110090000042218, MV110090000041784, MV110010000021865, MV110090000025221, MV110500000013501, MV260000019421, MV260000020466, MV110010000021886, MV110010000024645 , MV110020000024456, MV110090000023219, **Chanderlok Branch** - Loan No. CDL10010000035439, CDL10050000037744, CDL10090000032596, CDL10090000034818, CDL10090000035802, CDL10090000038312, CDL10090000041743, CDL10090000042446, CDL10090000040787, CDL10090000041828, CDL10090000039095, CDL10050000031899, CDL10090000025246, CDL10090000025395, CDL10090000025887, CDL10090000033810, CDL10090000035059, CDL10090000042427, CDL10010000040619, CDL10090000041207, CDL10090000040784, **Shyam Nagar Branch** - Loan No.: SMN10750000041183, SMN10090000041947, SMN10010000042107, SMN10010000042109, SMN10010000024235, **Trinagar Branch**- Loan No TRN10020000027412, TRN10050000032194, TRN10090000031397, TRN10090000041048, TRN10020000042221 , TRN10020000041112, TRN10750000040922, TRN10090000026068, TRN10090000028967, TRN10750000041815, TRN10090000042317, TRN10090000042012, TRN10030000023194, **Hastsal Village Branch** - Loan No.: , HST10090000026209, HST10090000027917, HST10090000028824, HST10090000029163, HST10090000032430, HST10090000032518, HST10090000033723, HST10090000035167 , HST10090000036191, HST10090000037284, HST10090000037451, HST10090000042458, HST10090000041172, HST10090000042281, HST10090000040995, HST10090000041437, HST10090000042163, HST10090000040934 , HST10090000041785, HST10090000041910, HST10010000040710, HST10010000034486, HST10050000023310, HST10090000028592, HST10090000033346, HST10090000033394, HST10090000033795, HST10090000039396 , HST10090000040955, HST10090000041719, HST10090000041972, HST10090000041306, HST10090000040683, HST10090000041034, HST260000041423, HST10020000023530, HST10090000024363, HST10090000022852 , HST10090000023956, HST10090000025600, UTN10010000023848, UTN10020000024925. **Rohini Branch** - Loan No.:- , RHN10010000026336 , RHN10010000029222, RHN10010000035593, RHN10090000031288, RHN10010000042119, RHN10010000028943, RHN10010000035484, RHN10050000030125, RHN10010000042114, RHN10010000041036, RHN10010000023767 , RHN10090000023618, **Vishwas Nagar** - Loan No.:- VHN10010000035506, VHN10010000038199, VHN10090000035058, VHN10090000040521, VHN10030000040515, VHN10020000042303, VHN10010000041788, VHN10010000032947, North Ghonda - Loan no.:- NGD10010000027403, NGD10020000030415, NGD10090000035099 , NGD10090000042566, NGD10010000041203, NGD10090000042489, NGD10090000028079, NGD10090000029260, NGD10090000033807, NGD260000035107, NGD10020000042028, NGD10090000041781, Nangloi - Loan No.: NGI10010000022351, NGI10010000024134, NGI10010000027058, NGI10010000035354, NGI10010000037916, NGI10010000041169, NGI10010000028045 , NGI10010000034533, NGI10010000037896, NGI10010000038481, NGI10030000034468, NGI10010000041540, NGI10110000041894, NGI10750000042196, NGI10090000040650, NGI10050000023730.

If the auction does not get completed on the same day due to any reason, the same will be conducted on 29-08-2024 at regd office.

Invitation for Bidders
Interested bidders should submit Rs.100000/- as EMD, also bidder has to deposit the EMD latest by 27-08-2024 through online mode. The bidders should carry valid ID Card/Pan card/ GST Certificate. For more details please contact 8595010101.

Authorised officer
For IFL Housing Finance Ltd

PEGASUS ASSETS RECONSTRUCTION PVT. LTD.

CIN No.: U65999MH2004PTC144113
Unit No. 106, Best Business Park, Plot No. P-2, Netaji Subhash Place, Opp. Fun Cinema, Pitampura New Delhi-110034
Corp. Office: 55-56, 5th Floor, Free Press House, Nariman Point, Mumbai-400021, Ph: 022-61884700
Regd. Office: 507, Dalamal House, Jamnalal Bajaj Road, Nariman Point, Mumbai-400021

POSSESSION NOTICE [(Appendix IV) Rule 8(3)]

Whereas, The Authorised Officer of the **Pegasus Assets Reconstruction Pvt. Ltd** (being assignee of IndusInd Bank) under The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **6.11.2019** calling upon the Borrowers/Guarantors **1. M/S G L PARNAMI MARKETING,** 189/2/1, Civil Lines, Gurgaon -122001, **Also at:-** Plot No. 6, Archayapuri, Ganga Complex Sheetla Mata Market, Near Bus Stand Workshop Gurgaon -122001, **2. Mr. Anil Kumar Parnami S/o Mr. Dwarka Dass Parnami,** 498, Parnami Bhawan, Rattan Shivpuri Gurgaon - 122001, **3. Mr. Tribhawan Kumar Parnami S/o Mr. Dwarka Dass Parnami,** H. No. 1047, Sector - 4, Urban Estate Gurgaon - Haryana - 122001, **4. Mrs. Anju Parnami** House No. 516/11, Rattan Garden Parnami Bhawan, Shivpuri, Gurgaon-122001, **5. Mr. Anil Bhagat** 28-I, New Colony, Gurgaon - 122001, **Also at:** 6, Acharyapuri, Ganag Complex Sheetala Mata Market Near Bus Stand Workshop Gurgaon-122001, **6. Mr. Puneet Dhamija** House No.1756, Near CCA School Sector-4, Urban Estate, Gurgaon-122001, **Also at:** 6, Acharyapuri, Ganag Complex Sheetala Mata Market Near Bus Stand Workshop Gurgaon-122001, **7. Mr. Brajesh Kataria** House No. 583, Sector - 4, Urban Estate, Gurgaon - 122001 to repay the amount mentioned in the notice being **Rs. 2,64,15,000/- (Rs. Two Crore Sixty Four Lakh Fifteen Thousand only) as on 22.03.2019** together with further interests from 23-March-2019 plus costs, charges and expenses, etc. thereon within 60 days from the date of receipt of the said notice.
Dues of the said borrower along with underlying security interest was assigned in favor of Pegasus Assets Reconstruction Pvt. Ltd. acting in its capacity as Trustee for PEGASUS GROUP One Trust-37 (Pegasus) by IndusInd Bank Ltd (IBL). vide Assignment Agreement dated 29.03.2019 under the provisions of Section 5, of SARFAESI ACT 2002. Pegasus has stepped into the shoes of the CSB and all the rights, title and interest of IBL with respect to the financial assets along with underlying security interests, guarantees, pledges have vested with Pegasus in respect of the Financial Assistance Availed by the Borrowers and Pegasus exercises all its rights as the Secured Creditor.
The Borrowers/Co-borrowers/Guarantors having failed to repay the amount, notice is hereby given to the borrowers/ Guarantor and the public in general that the undersigned, being the authorized officer of Pegasus Assets Reconstruction Pvt. Ltd. duly appointed under sub-Section (12) of section 13 of the SARFEASI Act 2002, has taken **PHYSICAL POSSESSION** of the secured Asset/Immovable property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the **05th day of August of the year 2024.**
The Borrowers/Co-borrowers/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Pegasus Assets Reconstruction Pvt. Ltd. for an amount of **Rs. 2,64,15,000/-** with further interests, cost, charges and expenses thereon from 23.03.2019 till payment/realization of entire outstanding dues.
The Borrowers/Guarantor's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of immovable property situated at Plot No. 6, Khasra No. 13293/5345/1685, Acharyapuri, Opposite Ganga Apartment, Gurgaon-122001 owned by **M/s GL Parnami Marketing.** Bounded as under, North: 22' wide Road South: Haryana Roadways Workshop, East: Property of Mr. Sachin, West : Property of Mr. Ravi Gupta .

Date: 07.08.2024
Place: Gurgaon (Haryana)

Authorised Officer
M/s Pegasus Assets Reconstruction Pvt. Ltd.
(Pegasus Group One Trust -37)

U GRO CAPITAL LIMITED

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

SALE NOTICE FOR SALE OF MOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF MOVABLE ASSET(S) ["SECURED ASSET(S)"] UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged / charged to **U GRO Capital Limited ("Secured Creditor")**, the possession of which has been taken by the authorised officer of Secured Creditor, will be sold on **"As is what is" and "As is where is" and "Whatever there is"** on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization of amount, due to Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below. The Reserve Price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Details of Borrower(s) / Guarantor(s)	Details of Demand Notice	Details of Auction	
1. PAAVANI ENGINEERING 2. POOJA KUMARI 3. AMIT KUMAR Loan Account Number: HCFDELMLN00001037506	Date of Notice: 13-11-2023 Outstanding Amount: ₹ 29,67,747/- (Rupees Twenty Nine Lakhs Sixty Seven Thousand Seven Hundred Forty Seven Only) as 06-11-2023	Reserve Price	Rs. 19,00,000/-
		EMD	Rs. 1,90,000/-
		Last date of EMD Deposit	09-09-2024
		Date of Auction	10-09-2024
		Time of Auction	11 AM to 01 PM
		Incremental Value	Rs. 50,000/-

Schedule of the Secured Asset(s):

S.N.	Model	Make	Invoice No.
1	J2, VERTICAL MACHINING CENTRE WITH MITSHUBISHI SYSTEMS AND ALL STANDARD FEATURES AND ACCESSORIES	LAKSHMI MACHINE WORKS LTD	2112202875

For detailed terms and conditions of the sale, please refer to the link provided in U GRO Capital Limited/Secured Creditor's website i.e. www.ugrocapital.com or contact the undersigned at **authorised.officer@ugrocapital.com**

Date : 07.08.2024. Place: Gurugram Sd/-, Ramlal Gupta (Authorised Officer) - For UGRO Capital Limited

AXIS BANK LTD. POSSESSION NOTICE

Retaill Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.
Registered Office: **"Trishul"**- 3rd Floor, Opp. Samartheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise or power conferred under Section 13 (2) read with Rule-8 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under section 13(2) of the said Act. The borrower/s mentioned herein below having failed to repay the amount, notice is hereby given to the borrower's mentioned here in above in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him under section 13(4) of the said Act read with the rule 8 of the Said Rules. The borrower's m

प्रपत्र बी
सार्वजनिक उद्घोषणा
[भारत दिवाला तथा दिवालिया मंडल (परिसमापन प्रक्रिया) विनियमन, 2016 के विनियमन 12 के अंतर्गत]

एल्स्ट्रांग एसीपी मैन्युफैक्चरिंग इंडिया प्राईवेट लिमिटेड के स्टेकधारकों के ध्यानार्थ

क्रम सं.	विवरण	विवरण
1.	कॉर्पोरेट ऋणधारक का नाम	एल्स्ट्रांग एसीपी मैन्युफैक्चरिंग इंडिया प्राईवेट लिमिटेड
2.	कॉर्पोरेट ऋणधारक के निगमन की तिथि	05 अक्टूबर, 2007
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	कम्पनी रजिस्ट्रार, दिल्ली के पास कम्पनी अधिनियम, 1956 के अंतर्गत
4.	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लाएबिलिटी पहचान संख्या	U27203DL2007PTC169060
5.	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	एफ-35/4, भूतल, ओखला इंडस्ट्रियल एरिया फेज-II, दक्षिण दिल्ली-110020
6.	इन्सॉल्वेन्सी प्रस्ताव प्रक्रिया समापन की तिथि	4 जुलाई, 2024
7.	कॉर्पोरेट ऋणधारक का परिसमापन शुरू होने की तिथि	4 जुलाई, 2024 (परिसमापक के विस्थापन की सूचना 3.8.2024 को प्राप्त हुई)
8.	परिसमापक के रूप में कार्यरत इन्सॉल्वेन्सी प्रॉफेशनल का नाम तथा पंजीकरण संख्या	नाम सुमित शर्मा पंजीकरण सं. : IBBI/IPA-001/IP-P-02323/.2020-2021/13513
9.	बोर्ड में पंजीकृत समापक का पता तथा ईमेल	पता : सी-3/69ए, केशवपुरम, उत्तर-पश्चिम राष्ट्रीय राजधानी, क्षेत्र दिल्ली-110035 ईमेल आईडी : mail@sumitsharma.in
10.	परिसमापक के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	पत्राचार का पता : 109, प्रथम तल, सूर्य किरण बिल्डिंग, 19, कस्तूरबा गांधी मार्ग, नई दिल्ली-110001 ईमेल आईडी : liquidation.alstrong@gmail.com
11.	दावे जमा करने की अंतिम तिथि	2 सितम्बर, 2024

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण, नई दिल्ली, कोर्ट III ने 04 जुलाई, 2024 को एल्स्ट्रांग एसीपी मैन्युफैक्चरंग इंडिया प्राईवेट लिमिटेड का परिसमापन शुरू करने का आदेश दिया है।
एतद्द्वारा एल्स्ट्रांग एसीपी मैन्युफैक्चरंग इंडिया प्राईवेट लिमिटेड के क्रेडीटरों को निर्देश दिया जाता है कि प्रविष्टि सं. 10 में वर्णित पते पर परिसमापक के पास 2 सितम्बर, 2024 को या उससे पूर्व अपने दावे का प्रमाण जमा करें।
फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडीटर्स प्रमाण के साथ व्यक्तिगत या डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।
दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

तिथि: 07. अगस्त 2024
स्थान: नई दिल्ली

सुमित शर्मा
परिसमापक
IBBI/IPA-001/IP-P-02323/2020-2021/13513
एएफ नं. AA1/13513/02/300625/107006/ जो 30 जून, 2024 तक वैद्य है।

सार्वजनिक सूचना

(दिवाला और दिवालियापन संहिता, 2016 की धारा 102 के तहत)

मेसर्स मार्गदर्शक फाइनेंशियल प्राइवेट लिमिटेड की निजी गारंटर श्रीमती सरोज टोपनो के लेनदारों के ध्यानार्थ,

एतदद्वारा सूचित किया जाता है कि **भारतीय लघु उद्योग विकास बैंक** द्वारा सीपी आईबी/58/एएलडी/2023 में आईबीसी की धारा 95 के तहत दायर आवेदन पर, माननीय राष्ट्रीय कंपनी कानून न्यायाधिकरण, इलाहाबाद पीठ ने अपने आदेश दिनांक 31.07.2024 के तहत श्रीमती सरोज टोपनो की दिवाला समाधान प्रक्रिया शुरू करने का आदेश दिया है। श्रीमती सरोज टोपनो के लेनदारों से अनुरोध है कि वे अपने दावे को निर्धारित प्रपत्र में प्रमाण के साथ 28.08.2024 को या उससे पहले प्रविष्टि संख्या 7 के समक्ष उल्लिखित पते/ई-मेल पर समाधान पेशेवर के समक्ष प्रस्तुत करें।

प्रासंगिक विवरण		
1.	निजी गारंटर का नाम	श्रीमती सरोज टोपनो
2.	कॉर्पोरेट देनदार का नाम जिसका देनदार व्यक्तिगत गारंटर है	मेसर्स मार्गदर्शक फाइनेंशियल प्राइवेट लिमिटेड
3.	देनदार का स्थायी आवासीय पता	बी-303, आम्रपाली अवध अपार्टमेंट, एचएएल फैजाबाद रोड इंद्र नगर, लखनऊ, उत्तर प्रदेश – 226016
4.	संहिता के तहत दिवालियापन समाधान प्रक्रिया शुरू होने की तिथि	31.07.2024
5.	देनदार के समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	प्रमोद कुमार अग्रवाल पंजीकरण संख्या IBBI/IPA-001/IP-P02080/2020-2021/13208
6.	बोर्ड के साथ पंजीकृत रिजॉल्यूशन प्रोफेशनल का ई-मेल	ईमेल: pramod@capramod.com,
7.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	rp.sarojtopno@gmail.com पता: 248 249, तीसरी मंजिल, पॉकेट-8, सेक्टर 24, रोहिणी, नई दिल्ली-110085
8.	दावे जमा करने की अंतिम तिथि	28.08.2024
9.	प्रासंगिक प्रपत्र	दावा फॉर्म बी में दाखिल किया जाना है। संबंधित फॉर्म आईबीबीआई वेबसाइट से डाउनलोड किया जा सकता है।

ऋणदाता अपने दावों का विवरण इलेक्ट्रॉनिक संचार या कूरियर, स्पीड पोस्ट या पंजीकृत पत्र के माध्यम से भेजकर आरपी के पास दावे प्रस्तुत करेंगे। झूठे दावे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

प्रमोद कुमार अग्रवाल
समाधान पेशेवर
श्रीमती सरोज टोपनो की दिवालियापन समाधान प्रक्रिया के मामले में
पंजीकरण संख्या IBBI/IPA-001/IP-P02080/2020-2021/13208

सार्वजनिक सूचना

(दिवालियापन और दिवालियापन संहिता, 2016 की धारा 102 के अंतर्गत)

श्री राहुल जेसल मित्रा मेसर्स मार्गदर्शक फाइनेंशियल प्राइवेट लिमिटेड के व्यक्तिगत गारंटर के लेनदारों के ध्यानार्थ।

इसके द्वारा सूचित किया जाता है कि भारतीय लघु उद्योग विकास बैंक द्वारा सीपी आईबी/59/एएलडी/2023 में आईबीसी की धारा 95 के तहत दायर आवेदन पर, माननीय राष्ट्रीय कंपनी कानून न्यायाधिकरण, इलाहाबाद पीठ ने अपने दिनांक 31.07.2024 के आदेश के माध्यम से श्री राहुल जेसल मित्रा की दिवाला समाधान प्रक्रिया शुरू करने का आदेश दिया है। श्री राहुल जेसल मित्रा के लेनदारों से अनुरोध है कि वे अपने दावे निर्धारित प्रपत्र में प्रमाण के साथ 28.08.2024 को या उससे पहले प्रविष्टि संख्या 7 के सामने उल्लिखित पते/ईमेल पर समाधान पेशेवर को प्रस्तुत करें।

संबंधित विवरण		
1.	व्यक्तिगत देनदार का नाम	श्री राहुल जेसल मित्रा
2.	कॉर्पोरेट देनदार का नाम जिसका देनदार व्यक्तिगत गारंटर है	मेसर्स मार्गदर्शक फाइनेंशियल प्राइवेट लिमिटेड
3.	देनदार का स्थायी आवासीय पता	बी- 303, आम्रपाली अवध अपार्टमेंट, एचएएल फैजाबाद रोड इंद्र नगर, लखनऊ, उत्तर प्रदेश – 226016
4.	संहिता के तहत दिवालियापन समाधान प्रक्रिया शुरू होने की तिथि	31.07.2024
5.	देनदार के समाधान पेशेवर के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	श्री प्रमोद कुमार अग्रवाल पंजीकरण संख्या IBBI/IPA-001/IP-P02080/2020-2021/13208
6.	बोर्ड के साथ पंजीकृत आरपी का ई-मेल	ईमेल: pramodtkapramod.com
7.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	Rp.rahuljessel@gmail.com पता: 248 249, तीसरी मंजिल, पॉकेट – 8, सेक्टर 24, रोहिणी, नई दिल्ली – 110085
8.	दावे प्रस्तुत करने की अंतिम तिथि	28.08.2024
9.	प्रासंगिक प्रपत्र	दावा फॉर्म बी में दाखिल किया जाना है। प्रासंगिक प्रपत्र आईबीबीआई वेबसाइट से डाउनलोड किया जा सकता है।

लेनदार इलेक्ट्रॉनिक संचार के माध्यम से या कूरियर, स्पीड पोस्ट या पंजीकृत पत्र के माध्यम से दावों का विवरण भेजकर आरपी के पास दावे प्रस्तुत करेंगे। झूठे या भ्रामक दावे प्रस्तुत करने पर दंड लगाया जाएगा।

प्रमोद कुमार अग्रवाल
समाधान पेशेवर
श्री राहुल जेसल मित्रा की दिवालियापन समाधान प्रक्रिया के मामले में
पंजीकरण संख्या IBB1/IPA-001/I P-P 02080/2020-2021/13208

उत्तराखण्ड पावर कारपोरेशन लि०

कार्यालय अधिशासी अभियन्ता, विद्युत जानपद खण्ड, 33/11 के०वी० उपस्थान, श्रीनगर (गढ़वाल)

निविदा सूचना

अधोहस्ताक्षरी द्वारा निम्नलिखित मानव शक्ति आपूर्ति कार्यों हेतु केन्द्र/राज्य सरकार/निगमों के अनुभवी प्रतिष्ठित, आयकर, जी.एस.टी., ई.एस.आई. एवं ई.पी.एफ आदि में पंजीकृत तथा जी.एस.टी., ई.पी.एफ. एवं ई.एस.आई. जमा करने के नवीनतम चालान की प्रतिधारी मानव संसाधन आपूर्तिकर्ताओं से हस्ताक्षरयुक्त मुहरबन्द निविदाएं आमंत्रित की जाती हैं जो दिनॉक 22.08.2024 के पूर्वान्ह 11.00 बजे तक बेची जायेगी तथा निविदाएँ उसी दिन अपरान्ह 03.00 बजे तक जमा की जायेंगी जोकि उसी दिन अपरान्ह 03.30 बजे अधोहस्ताक्षरी द्वारा उपस्थित निविदादाताओं/अधिकृत प्रतिनिधियों के समक्ष सार्वजनिक रूप से खोली जायेंगी। उक्त तिथि में अवकाश होने पर निविदाएं अगले कार्य दिवस में प्राप्त की व खोली जायेंगी। निविदा की वैधता खुलने की तिथि से 03 माह होगी। निविदाएँ किसी भी कार्य दिवस में अधोहस्ताक्षरकर्ता के कार्यालय में देखे व निविदा धनराशि बैंक ड्राफ्ट/बैंकर्स चैक/ नकद भुगतान जमा करने पर निविदा प्राप्त किये जा सकते हैं किसी भी अथवा सभी निविदाओं को बिना कारण बताये अधोहस्ताक्षरी द्वारा निरस्त करने का अधिकार सुरक्षित है। डाक से निविदा मंगवाने पर डाक व्यय रू0 100.00 अतिरिक्त देय होगा तथा डाक से हुए विलम्ब पर विभाग का कोई उत्तरदायित्व नहीं होगा। निविदा भाग 01 में, अनुभव प्रमाण-पत्र, आयकर मुक्त, जी0एस0टी0, ई.पी. एफ., ई.एस.आई. पंजीकरण एवं चरित्र प्रमाण पत्र, निविदा वैधता हेतु हस्ताक्षरयुक्त रू0 100.00 के स्टाम्प पेपर पर रू0 01.00 का रसीदी टिकट लगा तथा धरोहर धनराशि, अधोहस्ताक्षरी के पक्ष में प्रतिभूत करते हुए सी.डी.आर./एफ.डी.आर./एन.एस.सी. के रूप में तथा वॉछित प्रमाण पत्रों तथा ई.पी.एफ. ई.एस.आई., जी.एस.टी जमा करने की नवीनतम सत्यापित प्रति सहित प्रस्तुत की जायेगी। धरोहर धनराशि निविदा के निर्णय होने से पूर्व वापस नही की जायेंगी। निविदा भाग 02 में कार्य की दरें प्रस्तुत की जायेंगी। निविदा भाग 01 में वांछित धरोहर धनराशि एवं वॉछित प्रपत्रों आदि के नहीं पाये जाने पर निविदा भाग 02 नहीं खोला जायेगा।
क्रम संख्या-1. विद्युत जानपद खण्ड, श्रीनगर में अनुबन्ध के माध्यम से डाटा एन्ट्री ऑपरेटर की सेवाएं लिए जाने का कार्य। निविदा संख्या 07/विजाखश्री/2024-25, धरोहर धनराशि रू0 7000.00, निविदा मूल्य रू0 295.00 (जी.एस.टी. सहित), कार्य पूर्ण करने की अवधि – 07 माह।

पत्रांक सं.: 406/वि0जा0ख0श्री0/टी-1/निविदा
दिनांक : 06.08.2024 "राष्ट्र हित में बिजली बचायें" अधिशासी अभियन्ता

जनसत्ता क्लासीफाइड

सार्वजनिक सूचना

आम जनता को सूचित किया जाता है कि मेरे मुवक्किल श्री राजेंद्र नाथ बहल, निवासी बी-36 (भूतल), ग्रेटर कैलाश-1, नई दिल्ली-110048 ने अपने बेटे श्री अश्विंदर बहल, निवासी सी-604, न्यू फ्रेंड्स कॉलोनी, नई दिल्ली-110025 और उनके परिवार अर्थात उनकी पत्नी श्रीमती सोनिया बहल और उनके बच्चों श्री अनुज बहल और श्रीमती नेहा बहल कुकरेजा के साथ अपने सभी संबंध समाप्त कर लिए हैं। इनके दुर्व्यवहार, दुर्भावनाओं और उल्लंघनों के परिणामस्वरूप इन्हें मेरे मुवक्किल की किसी भी चल या अचल संपत्ति में किसी भी अधिकार का दावा करने और उत्तराधिकार प्राप्त करने से वंचित कर दिया गया है। यह भी ज्ञात हो कि श्री अश्विन्दर बहल, मेसर्स प्रेम नाथ डीजल प्राइवेट लिमिटेड नामक कंपनी में सीमित अधिकारों वाले केवल एक शेयरधारक हैं, जिसका पंजीकृत कार्यालय 12, सिंधिया हाउस, के.जी. मार्ग, नई दिल्ली-110001 में है, और उनके पास कंपनी और मेरे मुवक्किल सहित उसके अन्य शेयरधारकों के लिए कार्य करने, उनका प्रतिनिधित्व करने और/या उन्हें बाध्य करने का कोई अधिकार और/या प्राधिकार नहीं है। मेरा मुवक्किल उसके (श्री अश्विन्दर बहल) द्वारा किए गए किसी भी कार्य, चूक और/या अवैधता के लिए जिम्मेदार और/या उत्तरदायी नहीं होगा, और उसके (श्री अश्विन्दर बहल) साथ व्यवहार/संबंध रखने वाला कोई भी व्यक्ति, निकाय, फर्म, कंपनी और/या कॉर्पोरेट अपने जोखिम, लागत और जिम्मेदारियों पर ऐसा करेगा।

हस्ता/-
गीतिका पंवार
एडवोकेट
डी/2900/1999
ऑफ: 76, जीएफ, सेक्टर 15-ए, नोएडा, यूपी-201301

अदालती सूचना

In The Court of Sh. Vipin Kumar Rai Additional Principal Judge Family Courts Room No.303, South West Dwarka Courts, New Delhi.
Publication Notice In Petition Under The Guardian And Wards Act, 1890
Case No. GP-57/2024
CNR. NO. DLSW04-002254-2024
NDOH: 04.10.2024
Jessy Pathalil Cherian
V/s
Liju Thomas and Anr

Notice to:
GENERAL PUBLIC
Whereas the petitioners, **Smt. Jessy Pathalil Cherain @ Jessy P. Cherian W/o Sh. Sujai Issac Alias D/o Cherian Abraham Permanent R/o 636, GR-3, Janta Flats, Hastal, Uttam Nagar, New Delhi-110059, Presently at: 91, Poppy Fields Kettering, Northampton, NN16 8UU 27,** have filed the above petition for appointment of the legal guardian of her minor daughter namely **Annette Liju Thomas** aged about **12 Years**. This notice is hereby issued to the general public regarding the institution of this petition. If any person has any objection to the grant of permission to the petitioner for appointment as the legal guardian of the said child, then he/she should appear in the court on **04.10.2024 at 10:00 AM**, either in person or through an authorised agent or lawyer for filing objections failing which the petition shall be decided in accordance with law.
Given under my hand and seal of the court, this on **31.07.2024.**

Sd/-
Vipin Kumar Rai
Addl. Principal Judge
Family Courts, South-West Dwarka, New Delhi

Edelweiss ASSET RECONSTRUCTION

एडलवाइस एसेट रिकंस्ट्रक्शन कंपनी लिमिटेड, रजि. कार्यालयः एडलवाइस हाउस, सीएसटी रोड, कलिना, मुंबई 400098 और कॉर्पोरेट कार्यालयः एडलवाइस हाउस, विंडसर लेन, कोलिवेरी विलेज, एमएमआरडीए क्षेत्र, कलिना, सैंटाक्रज पूर्व, मुंबई-400098

डिमांड नोटिस

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित अधिनियम, 2002 (अधिनियम), की धारा 13(2) के तहत सूचना

इसके द्वारा उन उधारकर्ता/बंधककर्ताओं/गारंटरों को नोटिस दिया जाता है, जिन्होंने बैंक से प्राप्त ऋण सुविधा के मूलधन और ब्याज की अदायगी में चूक की है और जिनके ऋण खाते को 07.12.2021 को गैर-निष्पादित परिसंपत्ति (एनपीए) के रूप में वर्गीकृत किया गया है। असाईनमेंट एग्रीमेंट दिनांक 30 दिसंबर, 2021 के माध्यम से एडलवाइस एसेट रिकंस्ट्रक्शन कंपनी लिमिटेड (एडलवाइस एआरसी ट्रस्ट- एससी 420 के ट्रस्टी के रूप में कार्य करते हुए) द्वारा उन्हें वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित के प्रवर्तन, 2002 (सरफेसी अधिनियम) की धारा 13(2) के तहत उनके अंतिम ज्ञात पते पर उनसे संपूर्ण बकाया चुकाने की मांग के नोटिस जारी किए गए थे। हालाँकि, कुछ नोटिस बिना तामील हुए वापस आ गए हैं और इस प्रकार उन्हें इस सार्वजनिक नोटिस के माध्यम से सूचित किया जाता है।

उधारकर्ताओं /सह-उधारकर्ताओं/बंधककर्ताओं	एनपीए की तिथि	13(2) की तिथि	बकाया राशि/ देय राशि
1. मैसर्स अभिमन्यु गार्डन एंड रेस्टोरेंट (उधारकर्ता) अपने मालिक अभिमन्यु सिंह शेखावत 1, विशाल नगर, नेमी नगर एक्सटेंशन के पास, वैशाली नगर जयपुर-302021, के माध्यम से। 2. अभिमन्यु सिंह शेखावत (बंधक/सह-उधारकर्ता) पुत्र शैलाब सिंह, मकान नंबर 19, सहकार नगर, झोटवाड़ा वार्ड नंबर 9, जयपुर-302012, इसके अलावाः 2, सत्या नगर, झोटवाड़ा, जयपुर-302012, 3. श्री गजेंद्र सिंह (बंधक/सह-उधारकर्ता) पुत्र शैलाब सिंह , मकान नंबर 19, सहकार नगर, झोटवाड़ा वार्ड नंबर 9, जयपुर-302012।	07.12.2021	23.07.2024	30.06.2024 को रु. 4,47,17,540.06 (रुपए चार करोड़ सैंतालीस लाख सतारह हजार पांच सौ चालीस रुपए तथा छह पैसे मात्र) और आगे ब्याज प्रभावी 01.07.2024 जमा इस नोटिस के जारी होने के बाद किए गए कोई अन्य खर्च/लागत

रेहन संपत्ति की सारणी

संपत्ति 1: लीज होल्ड एवं आवासीय प्लॉट संख्या 19, सहकार नगर, बी खातीपुरा रोड, जोतवाड़ा, जयपुर। सीमा इस प्रकार हैः उत्तरः प्लॉट संख्या 20, दक्षिणः प्लॉट संख्या 18, पूर्वः रोड, पश्चिमः प्लॉट संख्या 26। क्षेत्रफलः 188.00 वर्ग गज, अभिमन्यु सिंह शेखावत के स्वामित्व में।
संपत्ति 2: आवासीय प्लॉट नंबर 1, विशाल नगर, खातीपुरा, जयपुर। सीमा इस प्रकार हैः उत्तरः रोड 30 फीट, दक्षिणः प्लॉट नंबर 62/303, पूर्वः प्लॉट नंबर 62/291, पश्चिमः प्लॉट नंबर 62/289। क्षेत्रफलः 575 वर्ग गज, मालिक गजेंद्र सिंह।
संपत्ति 3: कार्यालय संख्या 7, गोरधन स्काई प्लॉट संख्या ए-1, ए-2 और ए-3 गोरधनबाड़ी, खातीपुरा रोड, जोतवाड़ा, जयपुर में चौथी मंजिल पर दक्षिण भाग, जिसका क्षेत्रफल 24.38 वर्ग मीटर है (इसके बाद उक्त संपत्ति का उक्त भाग कहा जाएगा) प्रकारः लीजहोल्ड, क्षेत्रफल 24.38 वर्ग मीटर या कहें 29.1 वर्ग गज या कहें 262.50 वर्ग फीट, श्री अभिमन्यु सिंह शिखावत के स्वामित्व में। निम्नानुसार सीमाः उत्तरः कार्यालय संख्या 7 का शेष उत्तरी भाग, दक्षिणः कार्यालय संख्या 8, पूर्वः बालकनी, पश्चिमः गलियारा।

उपरोक्त नाम वाले उधारकर्ता और उनके गारंटरों और बंधककर्ताओं को इस नोटिस के प्रकाशन की तारीख से 60 दिनों के भीतर बकाया राशि का भुगतान करने के लिए कहा जाता है, अन्यथा सरफेसी अधिनियम, 2002 की धारा 13 उप-धारा (4) के तहत 60 दिनों की समाप्ति के बाद आगे कदम उठाए जाएंगे।

प्राधिकृत अधिकारी
तिथि: 07.08.2024
स्थान: जयपुर (राजस्थान)
एडलवाइस एसेट रिकंस्ट्रक्शन कंपनी लिमिटेड
(ईएआरसी ट्रस्ट- एससी 420 के ट्रस्टी के रूप में कार्य करते हुए)

RITCO LOGISTICS LIMITED

508, 5th Floor, Jyoti Shikhar Tower, District Centre, Janakpuri, New Delhi-110058
Corporate Identity Number : L60221DL2001PLC112167

STATEMENT OF UN-AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2024

(In lakhs except EPS)

S No.	Particulars	Quarter Ended 30th June, 2024 (Unaudited)	Quarter Ended 31st Mar, 2024 (Audited)	Quarter Ended 30th June, 2023 (Unaudited)	Year Ended 31st March, 2024 (Audited)
1	Total income from Operations	25,222.75	25,188.13	20,785.84	93,330.27
2	Net Profit/(Loss) for the period (Before Tax, Exceptional and or Extraordinary items#)	1,184.25	1,169.57	987.11	4,480.41
3	Net Profit/(Loss) for the period (After Exceptional and or Extraordinary items#)	1,184.25	1,169.57	987.11	4,480.41
4	Total Comprehensive Income for the period (Comprising Profit/Loss) for the period (After tax) and other comprehensive Income (After Tax)	875.62	867.15	707.46	3,263.48
5	Reserve (excluding Revaluation reserve) as shown in the Audited balance sheet of the previous year	-	-	-	15,704.57
6	Earning per share (of 10/- each)				
	(1) Basic	3.53	3.54	2.92	13.34
	(2) Dilluted	3.50	3.50	2.92	13.34

Notes:
1. Additional information on standalone financial results is as follows:-:-

Particulars	Quarter Ended 30th June, 2024 (Unaudited)	Quarter Ended 31st Mar, 2024 (Audited)	Quarter Ended 30th June, 2023 (Unaudited)	Year Ended 31st Mar, 2024 (Audited)
Total Income Operations	25,222.71	25,188.11	20,785.84	93,330.25
Profit before Tax	1,246.07	1,218.48	1,017.17	4,624.45
Profit after Tax	926.17	914.33	743.65	3,408.77
Earning per Share (of 10/- each)				
(1) Basic	3.78	3.74	3.04	13.93
(2) Dilluted	3.46	3.43	3.04	13.80

2. The above audited finanancial results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 06th August, 2024.
3. The above is an extract of the detailed format of financial result filed with the stock exchange under regulation 33 of the SEBI (Listing obligations and disclosure requirement) regulations, 2015 for the quarter ended 30th June 2024. The financial results are available on the websites of the stock exchanges at **www.nseindia.com** and **www.bseindia.com**

Exchange and/or extra ordinary items adjusted in the statement of Profit and Loss in accordance with IND-AS rules, whichever is applicable

On behalf of Board of Directors
Sd/-
Place: Gurugram
Date: 06.08.2024
Man Mohan Pal Singh Chadha
Chairman & Whole Time Dreictor

इंडियन बैंक

Indian Bank

आंचलिक कार्यालयः सिविल लाइन्स, मुरादाबाद | शाखा : नगरिया परिक्षित

अनडिलिवर्ड डिमांड नोटिस के सम्बन्ध में सार्वजनिक सूचना

निम्नलिखित उधारकर्ता/प्रतिभूति को वित्तीय अस्थियों का प्रतिभूतिकरण तथा पुनः निर्माण एवं प्रतिभूतिहित प्रवर्तन अधिनियम, 2002 के अन्तर्गत प्रतिभूतहित (प्रवर्तन) नियम 2002 के साथ पढ़ते हुए अनुच्छेद 13 (2) के अन्तर्गत (डिमांड नोटिस) मांग सूचना भेजे गये थे। ये डिमांड नोटिस बिना वितरण के वापस आ गये है/अथवा इनकी पावती हमें नहीं मिली है। आपको एतद्वारा सूचित किया जाता है कि निम्न वर्णित धनराशि तथा ब्याज का भुगतान नोटिस की तिथि के 60 दिन के अन्दर करें अन्यथा बैंक उक्त अधिनियम की धारा 13 (4) के तहत प्रदत्त शक्तियों का प्रयोग में लाते हुए बंधक सम्पत्ति परिसम्पत्तियों का अधिग्रहण बिना अन्य सूचना/नोटिस के कर लेगा।

ऋणी/गारंटर का नाम व पता एवं खाता सं0	प्रतिभूमि/सम्पत्ति का विवरण	डिमांड नोटिस की तारीख
1. श्री वेद प्रकाश (उधारकर्ता एवं बंधककर्ता) पुत्र श्री गेंदा लाल, पता पीपलसाना चौधरी पोस्ट- भोजीपुरा, बरेली 2. श्री रत्न राम (गारंटर) पुत्र श्री गेंदा लाल, निकट-आलोक नगर, एयर फोर्स गेट के पास इज्जतनगर, बरेली 3. श्री कुँवर सेन (गारंटर) पुत्र श्री ललता प्रसाद, सगलपुर पोस्ट-भोजीपुरा, बरेली इंडियन बैंक ऋण खाता 50200352340 इंडियन बैंक नगरिया परिक्षित	बंधक के अधीन प्रत्येक संपत्ति का विस्तृत विवरण अर्थात राज्य, जिला, तालुका, गांव, सर्वेक्षण संख्या, विस्तार, सीमाएं आदि प्रदान की जाएंगी। (विवरण इतना विस्तृत होगा कि किसी के लिए भी संपत्ति की पहचान करना और उसका पता लगाना आसान होगा)। श्री राम कृपाल पुत्र हीरा लाल (निवासी मगरंदापुर पीतमराय पोस्ट भोजीपुरा परगना/जिला/तहसील बरेली) द्वारा वेद प्रकाश पुत्र गेंदन लाल (निवासी पीपलसाना चौधरी पोस्ट भोजीपुरा परगना/जिला/तहसील बरेली) के पक्ष में दिनांक 04.12.1987/17.12.1987 को एसआरओ बरेली में B.K.NO.I/Pt.2765/Pp 245-247 पर निष्पादित मूल बिक्री विलेख। **संपत्ति क्षेत्र –209.04 वर्ग मीटर चौहद्दीः पूर्वः** भूमि श्यामा देवी **पश्चिमः** फकीर चंद की भूमि **उत्तरः** मकान नाथू लाल **दक्षिणः** गली 10' चौड़ी	20.07.2024 एन.पी.ए. की तारीख 20.07.2024 रजिस्टर्ड पोस्ट द्वारा डिमांड नोटिस भेजने की तारीख- 22.07.2024 डाक विभाग द्वारा डिमांड नोटिस (रजिस्टर्ड) वापसी की तारीख- 25.07.2024 नोटिस के अनुसार देय राशि रू0 41,03,268/- + ब्याज एवं अन्य खर्चे आदि दिनांक 09.07.2024 तक

दिनांकः 06.08.2024 स्थान : बरेली प्राधिकृत अधिकारी

ADITYA BIRLA CAPITAL

PROTECTING INVESTING FINANCING ADVISING

आदित्य बिड़ला फाइनेंस लिमिटेड

पंजीकृत कार्यालयः इंडियन रेयन कंपाउंड, वेरावल, गुजरात- 362266, शाखा कार्यालयः 10वीं मंजिल, आर टेक पार्क, निरलॉन कॉम्प्लेक्स, हब मॉल के पास , गोरेगांव (ई), मुंबई-400063, महाराष्ट्र

कब्जा-सूचना [प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(1) देखें]

चूंकि अधोहस्ताक्षरी वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित अधिनियम, 2002 (2002 का 54) के तहत आदित्य बिड़ला फाइनेंस लिमिटेड(एबीएफएल) के अधिकृत अधिकारी हैं और प्रतिभूति हित (प्रवर्तन) नियमन, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 13(2) के तहत नीचे उल्लिखित दिनांकित को एक मांग नोटिस जारी किया गया है जिसमें आपको उधारकर्ता (नाम और पता यहां नीचे उल्लिखित)के रूप में उक्त नोटिस में उल्लिखित राशि और उस पर ब्याज उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर चुकाने के लिए कहा गया है।
यहां नीचे उल्लिखित ऋणकर्ता उक्त राशि का भुगतान करने में विफल रहे हैं, एतद्द्वारा यहां नीचे उल्लिखित ऋणकर्ताओं और आम जनता को नोटिस दिया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4)के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का प्रतीकात्मक कब्जा ले लिया है।
विशेष रूप से यहां नीचे उल्लिखित ऋणकर्ता और सामान्य रूप से जनता को एतद्द्वारा आगाह किया जाता है कि वे उक्त संपत्ति के साथ किसी भी तरह का लेनदेन न करें और संपत्ति साथ किसी लेनदेन यहां नीचे उल्लिखित राशि और उस पर ब्याज आदित्य बिड़ला फाइनेंस लिमिटेड(एबीएफएल) के प्रभार के अधीन होगी।
प्रतिभूति संपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा 8 के प्रावधानों के तहत उधारकर्ता का ध्यान आकर्षित किया जाता है।

क्र. सं.	ऋणीयों का नाम	मांग सूचना दिनांक एवं बकाया राशि	अचल संपत्ति का विवरण (संपत्ति गिरवी रखी गई)	कब्जे की तारीख
1)	1. मैसर्स सुभाष कैप हाउस, इसके मालिक श्री पंकज मिड्डा के माध्यम से, 2. श्री पंकज मिड्डा, पुत्र श्री सुभाष चंद मिड्डा, 3. श्रीमती रिया मिड्डा, पत्नी पंकज मिड्डा, ऋण खाता :ABNDSTS000000600526	डीएन दिनांकः 21.05.2024 13.05.2024 की स्थिति के अनुसार रु.20,46,554/-	गली नंबर 12 लक्ष्मी नगर की आबादी में, गांव खुरेजी खास, इलाका शाहदरा दिल्ली-110092 के क्षेत्र में स्थित ('संपत्ति') शीर्ष तल पर एक फ्लैट, जिसका छत अधिकार केसाथ क्षेत्रफल 45 वर्ग गज है (कानूनी दस्तावेजों के अनुसार) और तीसरी मंजिल पर सामने बाईं ओर फ्लैट, छत अधिकार के साथ (तकनीकी रिपोर्ट के अनुसार) ('फ्लैट') संपत्ति संख्या एफ-45-बी,	01.08.2024 (प्रतीकात्मक कब्जा)

हस्ता /-
स्थान : दिल्ली
दिनांक : 06.08.2024
अधिकृत अधिकारी
आदित्य बिड़ला फाइनेंस लिमिटेड

"IMPORTANT"
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

कार्यालय खण्ड विकास अधिकारी तिलहर, शाहजहाँपुर

पत्रांकः सी-591/लेखा/क्षे0पं0/नि0का0/नि0प्रकाशन/2024-25 दिनांकः06.08.2024

अल्प कालीन निविदा सूचना

समस्त पंजीकृत ठेकेदारो को सूचित किया जाता है कि विकास खण्ड तिलहर, शाहजहाँपुर द्वारा वित्तीय वर्ष 2024-25 में 15वें वित आयोग एवं पंचम राज्य वित्त